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NOTIFICATION  
(INCOME-TAX)

5962 (F.No.187/14/84-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby deletes the entry item B(ii) & (iii) under column jurisdiction of its Notification No.5859 (F.No.187/14/84-IT(AI) dated the 8th June, 1984.

*RM*  
( R. K. TEWARI )  
UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

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( R. K. TEWARI )  
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